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- (c) On August 15, 1992 Security forces were ambushed and fired upon by militants al Panja, (Bhaderwah) of Doda District in which 7 Security personnel including District S. P. were injured. 2 Jawans later on succumbed to their injuries.
- (d) The security situation in Jammu region in general and Doda District in particular was reviewed. Additional Para Military forces, have been deployed and patrolling in vulnerable areas, has been intensified. Possible infiltration routes have been identified and security thereof has been tightened to check infiltration.

Police firing in Hariharpara, West Bengal

1062. CHOWDHRY HARI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that seven people were killed and six others injured in Police firing on November 2, 1992 at Hariharpara in Murshidabad district of West Bengal;
- (b) whether any judicial inquiry has been set up regarding the above firing; and
- (c) if so, what is the report of the judicial inquiry ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a)* According to the report of the State Government of West Bengal, in order to disperse a violent mob, the police resorted to firing on 2-11-92 at Hariharpara, District Murshidabad, West Bengal. In the police firing 7 persons died and 6 persons have been admitted in Berhampore Hospital, Murshidabad District. Several personnel of the force were also injured.

(b) and (c) The State Government in its subsequent report dated 9-11-92 has informed that the State Government have decided that the Divisional Commissioner, Presidency Division, shall cause an administrative inquiry into the incident. The Divisional Commissioner has been ordered to submit his inquiry report on the incident within 30 days.

Steps to stop Kar Seva at Ayodhya

1063. SHRI ANANT RAM JAISWAL: MAULANA OBAIDULLAH KHAN AZMI :

SHRI DEBABRATA BISWAS:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have since taken any decision on the proposed Kar-Seva at Ayodhya from 6th December and to protect the disputed land;
 - (b) if so, the details thereof; and
- (c) what steps are being taken by Government to defuse the growing tension?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) : (a) to (c) The Government of India has already requested the Government of Uttar Pradesh to take precautionary measures to ensure that no Kar-Sewa is undertaken in violation of Court Orders.

The matter has also been under the consideration of the Honourable Supreme Court. In an order passed on 28 November, 1992 the Honourable Court inter-alia took note of the undertaking/assurance given by Government of Uttar Pradesh not to allow the movement of construction machinery and material or construction activity on the acquired land and decided to appoint a judicial officer as observer of the situation. Further, in regard to the State Government's request for an expeditious decision by the Lucknow bench of Allahabad High Court in the writ petitions relating to land acquisition. the Honourable Court agreed to request the High Court to consider the expectations of the parties and requirements of justice and bestow on it such thought as it might consider proper. The matter is subjudice.